

PUNJAB VIDHAN SABHA

LIST OF BUSINESS

TUESDAY, THE 2<sup>ND</sup> MARCH, 2021

AT 10.00 A.M.

**I. QUESTIONS**

Questions entered in the separate list to be asked and answers given.

**II. ANNOUNCEMENTS BY THE HON'BLE SPEAKER/SECRETARY**

**III. CALLING ATTENTION NOTICES**

1. **DR. SUKHWINDER KUMAR, MLA:-** to draw the attention of the Minister for Sports towards incomplete construction of Stadium in Banga, District S.B.S. Nagar in spite of the fact that funds for the purpose has already been released.

(No. 4)

2. **SHRI AMAN ARORA, MLA:-** to draw the attention of the Minister for Animal Husbandry and Fisheries towards problems caused due to increase in the population of American/HF breed Bulls in the State.

(No. 10)

3. **SHRI AMAN ARORA, MLA:-** to draw the attention of the Chief Minister towards pollution being caused due to noise created by loud speakers in the State.

(No. 12)

**IV. THE SPEAKER to re-lay on the Table** Report of the Rules Committee, as required under Rule 232(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).

**V. THE SECRETARY to re-lay on the Table** the Punjab Legislative Assembly (Disqualification of Members on Ground of Defection) Rules, 2020, framed by the Speaker, Punjab Legislative Assembly, in exercise of the powers conferred by Paragraph 8 of the Tenth Schedule to the Constitution of India, as required under sub-paragraph (2) thereof.

P.T.O.

**VI. PRESENTATION OF REPORTS**

**THE CHAIRMAN,  
COMMITTEE OF  
PRIVILEGES**

to present the Third / Eighth /Ninth/ Tenth Interim Reports of the Committee of Privileges regarding privilege issues raised by-

- i) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against President, Shiromani Gurudwara Prabandhak Committee;
- ii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA;
- iii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA;
- iv) Sardar Kulbir Singh Zira, MLA against Sardar Simarjeet Singh Bains, MLA;
- v) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, MLA;
- vi) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Members of Shiromani Akali Dal; and
- vii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, MLA.

**VII. PAPERS TO BE LAID ON THE TABLE**

1. **A MINISTER to lay on the Table** the Annual Report of Greater Mohali Area Development Authority for the year 2016-17, as required under Section 54(2) of the Punjab Regional and Town Planning & Development Act, 1995.
2. **A MINISTER to lay on the Table** the Annual Audit Report of Patiala Urban Planning and Development Authority for the year 2017-18, as required under Section 53(5) of the Punjab Regional and Town Planning & Development Act, 1995.
3. **A MINISTER to lay on the Table** the Annual Statement of Accounts of the Greater Ludhiana Area Development Authority for the years 2017-18 and 2018-19, as required under Section 53(5) of the Punjab Regional and Town Planning & Development Act, 1995.
4. **A MINISTER to lay on the Table** the Annual Statement of Accounts of Bathinda Development Authority for the year 2015-16 and 2016-17, as required under Section 53(5) of the Punjab Regional and Town Planning & Development Act, 1995.

5. **A MINISTER to lay on the Table** the Annual Administrative Report of the Punjab Scheduled Castes Land Development and Finance Corporation Chandigarh for the year 2018-19, as required under Section 27(5) of the Punjab Scheduled Castes Land Development and Finance Corporation Act, 1970.
6. **A MINISTER to lay on the Table** the Punjab State Real Estate (Regulation and Development) (First Amendment) Rules 2020 along with Corrigendum, as required under Section 86(2) of the Real Estate (Regulation and Development) Act, 2016.
7. **A MINISTER to lay on the Table** the Financial Statements of Income and Expenditure of Punjab State Legal Services Authority for the years 2011-12, 2012-13, 2013-14 and 2014-15 as required under Section 18(6) of the Legal Services Authorities Act, 1987.
8. **A MINISTER to lay on the Table** the Annual Statements of Accounts of Greater Mohali Area Development Authority for the years 2016-17 and 2017-18, as required under Section 53(5) of the Punjab Regional and Town Planning & Development Act, 1995.

**VIII. MOTION OF THANKS AND DISCUSSION ON GOVERNOR'S ADDRESS**

- i) **Dr. Raj Kumar Verka, MLA:** to move that an Address be presented to the Governor in the following terms: -

“That the Members of this House assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 1<sup>st</sup> March, 2021.”

- ii) **Sardar Harminder Singh Gill, MLA:** to second the above motion.

**CHANDIGARH:  
THE 1<sup>ST</sup> MARCH, 2021.**

**SHASHI LAKHANPAL MISHRA,  
SECRETARY.**